

(2024) 11 UK CK 0080

Uttarakhand High Court

Case No: Writ Petition Criminal No. 764 Of 2024

Subhan

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision: Nov. 5, 2024

Acts Referred:

- Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 8, 21
- Constitution Of India, 1950 - Article 226

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Mohd. Safdar, M.S. Bisht

Final Decision: Dismissed

Judgement

Pankaj Purohit, J

1. By means of this writ petition, the petitioner has impugned FIR No.0552 of 2024 dated 29.06.2024 under Sections 21 and 8 of N.D.P.S. Act, 1985

lodged in Police Station Manglaur, District Haridwar.

2. On perusals of the FIR, it transpires that prima facie offence is made out against the petitioner.

3. Since the accused is involved in N.D.P.S. and has got criminal history, therefore, this Court does not want to exercise its discretionary jurisdiction under Article 226 of the Constitution of India.

4. Accordingly writ petition is dismissed in limine.